

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
			<p>WPPIL No. 136 of 2020 With WPPIL No. 91 of 2019 <u>Hon'ble Ritu Bahri, C.J.</u> <u>Hon'ble Rakesh Thapliyal, J.</u></p> <ol style="list-style-type: none"> 1. Mr. D.S. Mehta, learned counsel for the petitioner in WPPIL No. 136 of 2020. 2. Mr. J.S. Virk, learned Amicus Curiae for the petitioner in WPPIL No. 91 of 2019. 3. Mr. Sunil Khera, learned Deputy A.G. for the State of Uttarakhand. 4. Letter dated 5th November, 2024 has been sent by the Prison Reforms Committee. As per this letter, certain recommendations have been made to the Government for appointment of male counsellor, female counsellor, male social worker, female social workers and others. They have proposed a scheme and budget for the appointment of male social worker, female social worker, male counsellor, female counsellor and other things also. 5. Copy of this letter be handed over to the counsel for the State as well as the counsel for the petitioners so that before the next date of hearing, the Board can examine these issues and inform this Court as to what steps they have been taking to implement these recommendation. 6. The State has also given name of four non official persons, who can be appointed in the Board, who could assist the Board, which is already constituted on the next date.

7. One letter from Government of Himachal Pradesh, Directorate of Prisons and Correctional Services dated 7th November, 2023, has been handed over to the counsel for the State as well as counsel for the petitioners with respect to the reforms. In this letter it is stated that in Himachal Pradesh, they are running prison welfare activities under a registered society. 40% of the earned profit/capital gain on the sale of the products is being given to the jail inmates. This letter is given to the counsel for the petitioner as well as counsel for the State so that they should implement this decision for carrying out this reform especially keeping in view that 85% of the jail inmates in every jail are of lower strata and if they are making some products and they are not getting profit, their families are suffering and ultimately when they go out, they again commit crime.

8. Three counsellors had interacted with the inmates of Burail Jail, Chandigarh and they have given a report. PDF of this report will be given to all the counsels along with copy of this order. As per the counsellors report, the inmates commit crime only on the ground of peer pressure, anger, frustration and lack of employment.

9. A direction is being given to the respondents to implement the decision of the Government of Himachal Pradesh as reflected in the letter dated 7th November, 2023 in Uttarakhand so that all the prisoners who are manufacturing products in the jail get profit.

10. List on 3rd April, 2024.

(Rakesh Thapliyal, J.)

27.02.2024

(Ritu Bahri, C.J.)

27.02.2024

